

SCHEDULE II**FORM B****PUBLIC ANNOUNCEMENT**

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)

Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
HUDLI AND SONS METALLICS PRIVATE LIMITED
(CIN- U27310PN2005PTC021085)**

1.	Name of Corporate Debtor	Hudli and Sons Metallics Private Limited
2.	Date of incorporation of Corporate Debtor	29/07/2005
3.	Authority under which Corporate Debtor is incorporated/Registered	Registrar of Companies-Pune
4.	Corporate Identity No./Limited Liability Identification No. of Corporate Debtor	U27310PN2005PTC021085
5.	Address of the registered office and principal office (if any) of Corporate Debtor	Plot No. C-19/C-20, MIDC Shirol (P), Hatkanangale, Kolhapur - 416122
6.	Date of closure of Insolvency Resolution Process	20/06/2024
7.	Liquidation commencement date of Corporate Debtor	Hon'ble NCLT, Mumbai passed the Liquidation order on 20/06/2024.
8.	Name and registration number of the Insolvency Professional acting as Liquidator	Mr. Mangesh Vitthal Kekre Reg. No. IBBI/IPA-001/IP-P00539/2017-18/10964
9.	Address and e-mail of the Liquidator, as registered with the Board	Address: 607, Chetak Centre, RNT Marg, Near Hotel Shreemaya, Indore, Madhya Pradesh, 452001 E-mail: ca.mangesh@gmail.com
10.	Address and e-mail to be used for correspondence with the Liquidator	Address: 607, Chetak Centre, RNT Marg, Near Hotel Shreemaya, Indore, Madhya Pradesh, 452001 E-mail: ip.hsmpl@gmail.com
11.	Last date for submission of claims	20/07/2024 (being 30 days from the date of passing of order)

Notice is hereby given that the National Company Law Tribunal, **Mumbai Bench** has ordered the commencement of liquidation of **Hudli and Sons Metallics Private Limited** on **20/06/2024**.

The stakeholders of **Hudli and Sons Metallics Private Limited** are hereby called upon to submit their claims with proof on or before **20/07/2024**, to the Liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. The claim forms for the purpose of submission of claims can be downloaded from the website of IBBI (<https://ibbi.gov.in/en/home/downloads>),

relevant claim forms are available under Downloads Section of the website [Refer S. No. 3 in the Table – “Forms under the Insolvency and Bankruptcy Board of India (Liquidation process) Regulations, 2016”].

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.



MANGESH VITTHAL KEKRE
LIQUIDATOR
HUDLI AND SONS METALLICS PRIVATE LIMITED

Reg. No.: IBBI/IPA-001/IP-P00539/2017-18/10964
Address: 607, Chetak Centre, RNT Marg, Near Hotel
Shreemaya, Indore, Madhya Pradesh, 452001

Date: 23/06/2024
Place: Indore

**तरुण भारत
CLASSIFIEDS**

नोकरी

शिशोळी, ता.चंदगड एमआयडीसी बी. एससी. हॉटेल मॅनेजमेंट - ३ वर्ष,
येथे अनुभवी व्हीएमसी ऑपरटर डिप्लोमा हॉटेल मॅनेजमेंट - २ वर्ष,
पाहिजे. संपर्क- ८६६९३१६००५, हॉटेल मॅनेजमेंट अँड के. टे. - १ वर्ष,
८९७५३२४३४३ शासनमान्य स्कॉलरशीप - महा.डी.बी.टी.